CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 291/GT/2014

Subject: Petition for approval of tariff of Rihand STPS Stage-I (2x500)

MW) for the period from 1.4.2014 to 31.3.2019.

Petitioner : NTPC Limited

Respondent : UPPCL and 12 others

Petition No. 292/GT/2014

Subject: Petition for approval of tariff of Ramagundam STPS Stage-I & II

(2100 MW) for the period from 1.4.2014 to 31.3.2019.

Petitioner : NTPC Limited

Respondent : APDISCOMS and 11 others

Petition No. 316/GT/2014

Subject : Petition for determination of tariff for Farakka STPS, Stage-I & II

(1600 MW) for the period from 1.4.2014 to 31.3.2019.

Petitioner : NTPC Limited

Respondent : WBSEDCL and 16 others

Petition No. 319/GT/2014

Subject : Petition for approval of tariff of Feroze Gandhi Unchahar TPS,

Stage- I (420 MW) for the period from 1.4.2014 to 31.3.2019.

Petitioner : NTPC Limited

Respondent : UPPCL and 12 others

Petition No. 323/GT/2014

Subject: Petition for determination of tariff for Korba STPS, Stage-I & II

(2100 MW) for the period from 1.4.2014 to 31.3.2019.

Petitioner : NTPC Limited

Respondent : MPPMCL and 6 others

Petition No. 338/GT/2014

Subject : Petition for determination of tariff of Vindhyachal STPS, Stage-I

(6 x 210 MW) for the period from 1.4.2014 to 31.3.2019.

Petitioner : NTPC Limited



Respondent : MPPMCL and 6 others

Date of Hearing : 23.4.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Senior Advocate, NTPC

Shri Venkatesh, Advocate, NTPC
Ms. Neha M. Dabral, Advocate, NTPC
Shri Adarsh Tripathi, Advocate, NTPC
Shri Ajitesh Garg, Advocate, NTPC
Shri Anant Singh, Advocate, NTPC
Shri Adarsh Singh, Advocate, NTPC

Shri Sachin Dubey, Advocate, BSES Discoms Shri Mohit Jain, Advocate, BSES Discoms Ms. Anusha Nagarajan, Advocate, TANGEDCO Shri Rahul Ranjan, Advocate, TANGEDCO Ms. Akanksha Bhola, Advocate, TANGEDCO Ms. Rohini Prasad, Advocate, Bihar Discoms Ms. Ranjana Roy Gawai, Advocate, TPDDL

Ms. Vasudha Sen, Advocate, TPDDL Ms. K. Hema, Advocate, TPDDL

Pursuant to the common judgment of the APTEL dated 28.8.2023 in Appeal Nos. 304/2016, 171/2017, 139/2017, 140/2017, 96/2017, and 159/2017; these Petitions were listed for hearing.

Record of Proceedings (on remand)

During the hearing, the learned Senior Counsel for the Petitioner submitted that the Petitioner may be permitted to file its written submissions. He also submitted that since these petitions relate to the tariff period 2014-19, the Commission may fix an early date for hearing and disposal.

- 2. The learned counsels appearing for the Respondents, while pointing out that the APTEL has remanded these matters for fresh consideration by the Commission, submitted that time may be granted for the Respondents to place their written submissions in the matters.
- 3. The Commission, after hearing the parties, adjourned the hearing, after permitting the Petitioner and the Respondents to file their respective written submissions. Accordingly, the parties are directed to file their written submissions on or before **14.5.2025**, after serving a copy to the other.
- 4. These Petitions shall be listed for hearing on **27.5.2025**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

